

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

109. I.A. 1471/2022

I.A. 658/2022

I.A. 189/2022

in C.P.(IB)-3799(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)

SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **31.01.2024**

NAME OF THE PARTIES: Responsibility Fair Agriculture Fund

V/s.

Abhay Nutrition Pvt Ltd

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1471/2022

Advocate Rajat Malu for the Applicant in I.A. 658/2022. Adv. Shreyas Deshpande h/f Ninad Deshpande for Applicant in I.A. 1471 of 2022 present through VC. Adv. Aniruth Purusothaman for Applicant in I.A. 189/2022 and for Liquidator in I.A. 658/2022.

Ld. Counsel for the Liquidator submits that the Applicant has submitted the details of the out of pocket expenses claimed by the Applicant and seeks time to file reply after considering the same. Permission is granted. Let the same be done within a week. List on **13.03.2024**.

I.A. 658/2022

Counsel submitted that pleadings are completed. Hence we heard the parties. Counsel for Applicant was not able to substantiate claims under 'e' and 'f'. It

is noticed that neither the hard copy of reply is available with the Court, nor is it reflected on DMS. Upon closer examination, it is revealed that the Reply is marked as “defective document”. Counsel for the Liquidator is directed to ensure that the reply is defect free and displayed on DMS as well as hard copy be made available to the bench within one week.

In the meantime, we heard the matter. **Reserved for orders/clarification.**

I.A. 189/2022

Ld. Counsel for Liquidator submits that prayer qua directions of the CD are not being pressed. The Applicant has complied with the order dated 07.11.2023 and compliance affidavit has been filed. It is seen that notice has been delivered to Respondent, the Regional Office, MIDC by email on 23.11.2023 and registered post delivered on 28.11.2023.

The Prayer qua R-2 are not pressed. R-1 is directed to file reply within a week after serving copy on the other side. List on **13.03.2024.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//